

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 4827
TO BE ANSWERED ON 23rd MARCH, 2018**

BAN ON NON-IODIZED SALT

4827. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Union Government has taken any steps to impose ban on sale of non-iodized salt;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (c): The Regulation 2.3.12 of Food Safety and Standards (Prohibition and Restriction on Sales), Regulation, 2011, restricts the sale of common salt for direct human consumption unless the same is Iodized. As per the Regulation, 'no person shall sell or offer or expose for sale or have in his premises for the purpose of sale, the common salt, for direct human consumption unless the same is iodized.

Provided that common salt may be sold or exposed for sale or stored for sale for iodization, iron fortification, animal use, preservation, manufacturing medicines, and industrial use, under proper label declarations, as specified in the Regulation 2.4.5 (21&42) of Food Safety and Standards (Packaging and Labeling) regulations, 2011'.